

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(IB) No.363/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th January 2018, 10.30 A.M

Name of the Company	Punjab National Bank -Vs- Divyajyoti Sponge Iron Pvt Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Anirban Majumdar } For
2. Sourav Paul } Director/Respondent Sourav Paul
18/01/18

1. PRAMIT ROY, ADV
2. ANIRUDDHA ROY, ADV
3. AVISHK SINGH, ADV
4. ARUN GUPTA, FCA
5. KRISHIK GANGULY, ADV
6. SANTJOY CHATTERJEE Adv
7. SK Shahrukh Raja Adv.

RP

Armita
18/1/18

1. Aritra Basu, Adv.
2. Abhijit Sankar, Adv.
3. Abhik Kundu, Adv.

for West Bengal
Financial
Competition.

18/1/2018

ORDER

Ld. Counsel for the Resolution Professional (RP),
financial creditor and Ld. Advocate on behalf of the Director
of the corporate debtor is present.

Ld. Counsel appearing on behalf of the RP has filed Progress Report dated 10/01/2018, which may be taken on record. Ld. RP has stated in the progress report that C.A. (IB) No. 536/KB/2017 has been moved by the corporate debtor seeking staying the Corporate Insolvency Resolution Proceedings, removing the RP and taking disciplinary action against RP. Before passing any order we would like to see the report of the RP on this application. RP may file his report, in the form of a supplementary affidavit, against this application within 15 days.

List it on 12/02/2018 for further order.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)